

SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(s). 8830/2016

DR. DHARMENDRA KUMAR

Appellant(s)

VERSUS

BANARAS HINDU UNIVERSITY THR.
ITS VICE CHANCELLOR. & ORS.

Respondent(s)

with

Civil Appeal No. 8833/2016

O R D E R

1. The issue in these appeals arises out of a selection process for recruitment for the post of Assistant Professor in the Department of Commerce, Mycology and Plant Pathology in the respondent-University.
2. Learned counsel for the appellants would submit that during pendency of the challenge to the recruitment process, the appellant Dharmendra Kumar is selected and is presently working at Banda University and the appellant Brijesh Kumar Tiwari is appointed as Associate Professor in Jawaharlal Nehru University, New Delhi.
3. In the above view of the matter, since both the appellants are now appointed and working on a higher post, the appellants are not interested to prosecute the present Civil Appeals any further.
4. Accordingly, the Civil Appeals are disposed of as having become infructuous.
5. It is needless to say that the respondent-University or any

other University who are governed under University Grants Commission Regulation, 2013, as amended from time to time, are enjoined and obligated to follow the University Grants Commission guidelines.

6. Pending applications, if any, shall stand disposed of.

.....(J)
[PRASHANT KUMAR MISHRA]

.....(J)
[VIPUL M. PANCHOLI]

NEW DELHI,
27TH NOVEMBER, 2025

ITEM NO.124

COURT NO.16

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 8830/2016

DR. DHARMENDRA KUMAR

Appellant(s)

VERSUS

**BANARAS HINDU UNIVERSITY THR.
 ITS VICE CHANCELLOR . & ORS.**

Respondent(s)

IA No. 133643/2025 - APPLICATION FOR VACATION OF INTERIM ORDER

WITH

C.A. No. 8833/2016 (III-A)

IA No. 133595/2025 - APPLICATION FOR VACATION OF INTERIM ORDER

Date : 27-11-2025 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
 HON'BLE MR. JUSTICE VIPUL M. PANCHOLI**

For Appellant(s) Ms. Vanshaja Shukla, AOR
 Ms. Ankeeta Appanna, Adv.
 Mr. Siddhant Yadav, Adv.

For Respondent(s) Mr. P.N. Ravindran, Sr. Adv.
 Mr. T. V. George, AOR
 Mr. Pankaj Bisht, Adv.
 Mr. Vijay Rawat, Adv.
 Mr. Karan Chauhan, Adv.

Mr. Ashutosh Dubey, Adv.
 Mr. Annam Venkatesh, AOR
 Mr. Rahul Mishra, Adv.
 Mr. Amit P. Shahi, Adv.
 Ms. Agrimaa Singh, Adv.

Mr. T. V. George, AOR
 Mr. Annam Venkatesh, AOR
 Mr. Abhishek Yadav, AOR
 Mr. Vishwa Pal Singh, AOR
 Mr. Arvind Kumar, AOR
 Mr. Satish Kumar, AOR

Ms. Harshita Raghuvanshi, Adv.
 Mr. Rohit Bhardwaj, Adv.

**Mr. Shashank Kumar, Adv.
Mr. Vishwa Pal Singh, AOR**

Mr. Arvind Kumar, AOR

**Ms. Anjana Sharma, Adv.
Mr. Bhupendra Pathak, Adv.
Mr. Abhaya Nath Das, Adv.
Ms. Monica Goel, Adv.
Mr. Raj Kumar Mishra, Adv.
Mr. Chandan Kumar Pandey, Adv.
Mr. Pradeep Kumar Mishra, Adv.
Mr. Vinod Kumar Shukla, Adv.
Ms. Palak Joshi, Adv.
Mr. Hukum Deo Prasad, Adv.
Mr. Kishor Kumar Mishra, Adv.
Dr. Aditya Mishra, Adv.
Mr. Prashant Kumar, Adv.
Mr. Satish Kumar, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. The Civil appeals are disposed of as infructuous, in terms of signed order, which is placed on the file.**
- 2. Pending applications, if any, shall stand disposed of.**

**(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT**

**(CHETNA BALOONI)
COURT MASTER (NSH)**